

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 1269 OF 2018 IN
DFR NO. 3024 OF 2018 &
IA NO. 1285 OF 2018 & IA NO. 59 OF 2019**

Dated: 17th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

K. Balan **...Appellant(s)**
Vs.
Reliance Infrastructure Limited & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg
Mr. Ashwin Ramanathan
Mr. Mohit Prasad
Mr. Avi Tandon
Mr. Anish Agarwal
Mr. Srinivas

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Salim Inamdar
Mr. Hasan Murtaza
Ms. Divya Anand
Mr. Kartik Anand

ORDER

IA NO. 59 OF 2019
(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, the application is allowed and reply is taken on record.

Application is disposed of.

DFR NO. 3024 OF 2018 & IA NO. 1285 OF 2018

List the matter on **01.04.2019.**

(S.D. Dubey)
Technical Member

(Justice ManjulaChellur)
Chairperson

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